

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 210 of 2016

Bablu Ansari @ Bablu @ Md. Bablu @ Md. Bablu Ansari
... .. Appellant

Versus

The State of Jharkhand Respondent

with

Cr. Appeal (DB) No. 224 of 2016

Md. Islam @ Md. Islam Ansari Appellant

Versus

The State of Jharkhand Respondent

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellants : Mrs. J. Mazumdar, Adv.

For the State : Mrs. Priya Shrestha, APP

Order No. 07/Dated: 08th July, 2020

Hearing of these criminal appeals has been convened and conducted through Video-Conferencing.

Mrs. J. Mazumdar, the learned counsel appears for the appellants and states that in view of the nature of evidence laid by the prosecution against the appellants hearing of these criminal appeals should be conducted in open Court when the physical hearing commences.

Mrs. Priya Shrestha, the learned APP appears for the State.

Let her name appear in the cause-list.

Post these matters on 27.08.2020 under the heading "Final Disposal".

Mrs. J. Mazumdar, the learned counsel for the appellants, however, submits that a liberty may be given to the appellants to mention the matter in case open Court hearing commences before the next date of hearing.

Permission is granted.

Before the next date of hearing, the assisting counsel to the learned counsel for the appellant shall file short synopsis and list of dates.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)

R.K.